will have the powers of a civil court. Sir, beyond that, they have not been given powers. Therefore, the Commission is not to regard itself as a civil court fully clad with the powers of a civil court.

As regards the first point in the original Bill, as it was drafted, there was no time-limit but the idea which governed the inclusion of this limit is this: After all, the Delimitation Commission's report will give you the names of the various villages and other administrative units which will form a single constituency. Therefore, if there is any error, it should be possible to discover any such error within a very short period; if you do not put down any time limit, the matter may not get looked into and might get put aside and left in the archives of the Department and nobody would bother to examine the whole thing. If you put a limit—and six months is considered long enough,—they will try to find out if there are any discrepancies or mistakes and these will be at once discovered and put right. The Bill as originally introduced said that the Election Commissioner should do it. People said "Oh, why should you trust the Election Commissioner even as regards this". Even though our view was that the Election Commissioner should have been trusted, we agreed to satisfy them and have let the other Members available be associated with the Election Commissioner. We did

not object and we said that in so far as one or the other Member of the Commission is available, the Election Commissioner should consult him. That is all and the matter has been left to the Election Commissioner himself; and, as I said, the six months' period is put down in order to make it the duty of the Commission to examine these proposals minutely and to correct the mistakes within the shortest time.

MR. DEPUTY CHAIRMAN: The question is:

That the Bill be passed.

The motion was adopted.

THE CANTONMENTS (AMEND-MENT) BILL, 1952

MR. DEPUTY CHAIRMAN : The Cantonments (Amendment) Bill.

SHRI C. C. BISWAS: Sir, it is now proposed, with your leave, not to take it up in this session. Therefore, the Bill may be dropped for this session. It will come up in due course in the next session.

MR. DEPUTY CHAIRMAN: There is no other business before the House. The Council stands adjourned. sine die

The Council then adjourned sine die.